

(c) and (d) The funds sanctioned by the Department of Tourism, Government of India are as under:—

Sl. No.	Name of the project	Amount sanctioned	Amount released
1	2	3	4
			(Rs. in Lakhs)
1.	Construction of 5 Nos. 'A' Type cottages, 5 Nos. 'B' Type cottages at Saputara Hill	15.96	5.00
2.	Wayside amenities at Rajkot. . . .	16.50	5.00
3.	Wayside amenities at Vapi. . . .	15.18	5.00

The Government of Gujarat has not submitted detailed project reports along with estimates for the prioritised projects/schemes for 1990 so far and therefore it is difficult to quantify the financial assistance.

pertise and standing at the bar. No separate details are maintained about the number of counsel belonging to Scheduled Castes, Scheduled Tribes and Backward Classes.

29 Advocates)
Appointment of Standing Counsels

2620. SHRI A.K.A. ABDUL SAMAD:

SHRI HUKUMDEO NARAYAN YADAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Union Government have appointed Standing Counsels to handle the cases on their at various levels;

(b) if so, the total strength of such Standing Counsels and the mode of their appointment;

(c) their actual strength as on 1 April, 1990;

(d) whether due representation has been given to Scheduled Castes, Scheduled Tribes, Backward Classes and women among them;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) to (f) The total strength of Standing Counsel appointed upto 1st April, 1990 is 136, which includes 8 women counsel. They are appointed on the basis of their legal ex-

130 Hindi Feature Film 'Kali-Basti'

2621. SHRI RAMJILAL SUMAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received representations from Delhi Scheduled Castes Welfare Association and Dr. B.R. Ambedkar Vichar Manch, Delhi regarding Hindi feature film 'Kali Basti' which contained derogatory dialogue against a Dalit community; and

(b) if so, the action taken by Government to delete the derogatory dialogues?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b) Government received representations from the Delhi Scheduled Castes Welfare Association about the derogatory dialogue in the film KALI BASTI (Hindi). Under section 6 of the Cinematograph Act 1952 (37 of 1952), the Central Government has, on 29-3-89, after necessary enquiry, ordered deletion of the derogatory dialogue. 130

Alleged Irregularities against Chairman-cum-Managing Director of Mangnese Ore India Limited.

2622. SHRI SURYA NARAYAN SINGH: Will the Minister of STEEL AND MINES be pleased to state: